

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

CIVIL CONTEMPT APPLICATION NO. 45 OF 2006  
IN

ORIGINAL APPLICATION NO. 1365 OF 2003.

ALLAHABAD THIS THE 08<sup>TH</sup> DAY OF FEBRUARY 2007

Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. P.K. Chatterji, A.M

1. S.K. Agnohotri, son of Sri U.S. Agnohotri.
2. R.M. Tripathi s/o late R.A. Tripathi.
3. Jagannath s/o Sri Nanhey Lal.
4. Pitamber Pandey son of late R.D. Pandey.
5. Mahesh Chand Pandey son of Shri P.D. Pandey.
6. Bhawan Chand s/o late A.D. Pant.
7. R.S. Tewari s/o late N.C. Tewari.
8. S.K. Shukla s/o late S.L. Shukla.
9. R.P. Srivastava s/o late D.P. Srivastava.
10. Ram Chandra s/o late Jagoo Ram.
11. Shyam Lal, s/o late Girdhari Lal.
12. Kailash Chand s/o late Salig Ram.
13. Gama Prasad s/o late Kandhari Lal.
14. Prabhu Dayal, s/o Shri Bhangale.

.....Applicants.

(By Advocate: Sri R.K Shukla)

Versus.

Shri N.P Srivastava,  
Commander Works Engineer,  
M.E.S Cantt. Kanpur.

.....Respondent

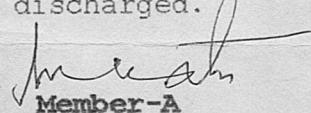
(By Advocate : Sri S. Singh)

O R D E R

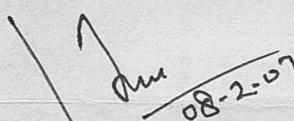
Hon'ble Mr. Justice Khem Karan, V.C.  
Heard Sri R.K. Shukla, learned counsel for the  
applicant and Sri S. Singh, learned counsel for the  
respondents.

2. Sri S. Singh has stated that order of this Tribunal  
have already been complied with. Sri R.K. Shukla does not  
dispute it.

3. Contempt proceedings are dropped and notices issued  
are discharged.

  
Member-A

Vice-Chairman.

  
08-2-07

Manish/-